

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO(S).6665 OF 2014

VIJAY SINGH

Appellant(s)

VERSUS

STATE OF HARYANA & ORS.

Respondent(s)

WITH

Special Leave Petition(C) Nos.6727-6728/2009

O R D E R

CIVIL APPEAL NO(S).6665 OF 2014

In view of a similar judgment dated 5<sup>th</sup> August, 2014 passed by this Court in Civil Appeal Nos. 7227-7257 of 2014 in "Mohinder Singh & Ors. vs. State of Haryana", this appeal also stands disposed of in terms of the aforesaid judgment.

Pending application(s), if any, shall stand disposed of.

SPECIAL LEAVE PETITION(C) Nos.6727-6728/2009:

DILBAG SINGH ETC.

PETITIONERS

VERSUS

STATE OF HARYANA & ANR.

RESPONDENTS

Taking into consideration the compensation amount of Rs. 2,66,400/- awarded by this Court in Civil Appeal Nos. 7227-7257 of 2014 in "Mohinder Singh & Ors. vs. State of Haryana" which was rate determined on 2.12.1982 when

notification under Section 4(1) of the Land Acquisition Act, 1894 was issued, we order that on the said figure, 12% per annum would be paid over and above said compensation till date of notification issued on 21.4.1987 Section 4 in this case without adding it cumulatively. That would be sufficient as compensation. If on calculation additional amount is found to be payable, than determined by reference court the same shall be paid to appellants.

Let the figure be calculated. In case, the figure is less than what has been awarded by the Reference Court then what has been awarded by the Reference Court shall hold good and the said amount shall not be reduced and/or recovered.

The Special Leave Petitions stand disposed of, accordingly.

.....J  
(ARUN MISHRA)

.....J  
(MOHAN M. SHANTANAGOUDAR)

NEW DELHI;  
JULY 12, 2017

ITEM NO.108

COURT NO.11

SECTION IV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s).6665/2014

VIJAY SINGH

Appellant(s)

VERSUS

STATE OF HARYANA

Respondent(s)

WITH

SLP(C) Nos. 6727-6728/2009 (IV-B)

Date : 12-07-2017 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA

HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR

For Appellant(s)      Mr. C.N. Sreekumar, Adv.  
                                 Mr. Amrit Sharma, Adv.  
                                 Mr. Prem Malhotra, AOR  
                                 Mr. Siddharth Mittal, Adv.  
                                 Mr. Surender Singh, Adv.  
                                 Ms. Usha Nandini. V, AOR

For Respondent(s)    Mr. Deepak Thukral, AAG  
                                 Mr. Ranjeet Kumar Jha, Adv.  
                                 Mr. Naresh Bakshi, AOR  
                                 Dr. Monika Gusain, AOR

UPON hearing the counsel the Court made the following  
O R D E R

The civil appeal No 6665 OF 2014 is disposed of in terms of the signed order.

The special leave petition (C)Nos. 6727-6728/2009 stand disposed of in terms of the signed order.

(B. PARVATHI)  
COURT MASTER (SH)

(TAPAN KUMAR CHAKRABORTY)  
BRANCH OFFICER

(Signed order is placed on the file)